

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-483/ND/2021

IN THE MATTER OF:

Bank of Baroda

...PETITIONER

Vs.

M/s. Mr. Raj Kumar Rathi

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Ms. Anju Bhushan Gupta and Mr.
Aditya Goel, Advocates

For the Respondent

:Adv. Sumesh Dhawan, Adv Raghav
Dembla.

ORDER

Due to paucity of time, matter is adjourned to **10.05.2024**.

Sd/-
(Court Officer)